



प्रश्न सं. [क. 2403] 4-2/2008 - FP  
Government of India  
Ministry of Environment & Forests  
(Forest Policy - Section)

Paryavaran Bhawan  
CGO Complex, Lodhi Road  
New Delhi - 110001  
Dated: 16.7.2008

To  
Shri Ratan Purwar,  
Secretary,  
Govt. of Madhya Pradesh,  
Department of Forests,  
Bhopal.

Sub: The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 - General approval under the Forest (Conservation) Act, 1980.

I am directed to refer to your letter No. F 5/11/06/10-3 dated 18<sup>th</sup> February, 2008 on the subject mentioned above and to say that Ministry of Environment & Forests has issued following instructions on the issue raised by M.P. Government:-

- i) Net Present Value (NPV) and all procedures of FC Act are not applicable for the right recognized under Section 3(1) of the Tribal Act.
- ii) NPV and procedures of the FC Act are applicable for the facilities provided under section 3 (2) of the Tribal Act.

This issues with the approval of competent authority in the Ministry.

Yours faithfully,

(A.K. Johari)

Deputy Inspector General of Forests

Copy to:

(1) PCCF, Govt. of Madhya Pradesh, Deptt. of Forest, Bhopal  
कार्यालय प्रधान मुख्य वन संरक्षक (कक्ष भू-प्रबंध) मध्य प्रदेश भोपाल

क्रमांक/एफ 11/08/10-11/ 1870  
प्रतिलिपि -

भोपाल, दिनांक 8-8-2008

- 1 समस्त वन संरक्षक म.प्र.
- 2 समस्त वन मंडलाधिकारी म.प्र.
- 3 समस्त कक्ष प्रभारों कार्यालय मुख्य वन संरक्षक (भू-प्रबंध) म.प्र. भोपाल

की ओर सूचनाएँ एवं आवश्यक कार्रवाई हेतु अंग्रेषित।

अनुभाग अधिकारी  
मध्य प्रदेश शासन  
वन विभाग (कक्ष 3)  
मंत्रालय, भोपाल

मुख्य वन संरक्षक (भू-प्रबंध)  
मध्य प्रदेश भोपाल